

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. CP/71(MB)2023

**IN THE MATTER OF**

Kirti Dhanpal Bhawsar

... Petitioner

Vs

Registrar of Companies Mumbai

... Respondent

Section 441 of Companies Act, 2013

**Order Delivered on 08.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: CS Chirag Shah (PH)

For the Respondent: None Present

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**ORDER**

**CP/71(MB)2023** – Learned counsel for the applicant wishes to withdraw the present petition stating that vide order dated 10.11.2023 in CP No. 70/MB-IV/2023 by the Hon'ble Court IV, the relief has already been granted to the petitioner. Hence, the present petition has become **infructuous. Disposed of** as such.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/